GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

LOK SABHA
UNSTARRED QUESTION NO. 510
TO BE ANSWERED ON 01.12.2021

RAILWAY LAND ON LEASE

510.   SHRIMATI SUNITA DUGGAL:

Will the Minister of RAILWAYS be pleased to state:

(a)   the details and duration of Railway land given to other agencies on lease for various use in Haryana, district-wise, zone-wise;

(b)   whether any demand has been received by Ministry of Railways to set-up any railway related projects on the land where lease term has been over or about to be over or lease contract has been terminated;

(c)   if so, the details thereof and the action taken thereon; and

(d)   if not, the reason therefor?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (d):   A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 510 BY SHRIMATI SUNITA DUGGAL TO BE ANSWERED IN LOK SABHA ON 01.12.2021 REGARDING RAILWAY LAND ON LEASE

(a) to (d): Railway provides its land on lease/license basis for execution of various infrastructural projects and Railways operations requiring development of ancillary logistic support/infrastructure such as bulk oil installations & oil depots, steel yards, concrete sleeper plants, coal dumps, connectivities to private sidings/ ports and other logistic stacking plots, vending stalls etc. for various periods. Also, Railway land is leased to Government Departments for public utility works viz. providing roads and widening of road alignment, construction of ROB/RUB, Metro Railways etc. Such lease/license are generally renewable provided land is not required for Railways' own purpose. Lease/license period is decided based on the requirement of railway & lessee.

Further, railway vacant land which is not required by Railways for its immediate operational needs is also leased for commercial/property development in interim period wherever feasible through Rail Land Development Authority (RLDA).

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